

Circular Agenda Note No. 2 /2023

7.11.2023

Re: Annual Report 2022-23

In accordance with the provisions of Section 20 (2) of the Insurance Regulatory and Development Authority Act, 1999, Annual Report of the Authority, prepared in the format prescribed in the IRDA (Annual Report – Furnishing of returns, statements and other particulars) Rules, 2000, is required to be furnished to the Central Government within nine months after the close of each financial year.

2. The draft of the Annual Report for the financial year ending March 31, 2023 is placed for the consideration of the Authority at Annexure A. It is also submitted that the same would be revisited for clarity, accuracy and presentation in an acceptable format.

3. The Authority is requested to approve the same and also authorize the Chairperson to make any change as may be needed on the above lines.

If the above proposal is approved, the Authority may pass the following resolution:

RESOLVED that the Annual Report for the Financial Year 2022-23 as per annexure 'A' attached to the Agenda by Circular Agenda Note No. 2/2023 is approved

RESOLVED further that the Chairperson is authorized to make any further modifications as may be needed for clarity, accuracy, presentation in an acceptable format.

I signify my assent to the above resolution:

S.No.	Particulars of the Member	Signature
1.	Shri Debasish Panda, Chairperson	
2.	Shri P K Arora, Whole-time Member	
3.	Smt. S N Rajeshwari, Whole-time Member	
4.	Shri Rakesh Joshi, Whole-time Member	
5.	Shri Thomas Devasia, Whole-time Member	
6.	Shri B.C Patnaik, Whole-time Member	
7.	CA Aniket Sunil Talati, Part-time Member	
8.	Dr. Maruthi Prasad Tangirala, Part-time Member	